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WA-62-2026

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 8th OF JANUARY, 2026

WRIT APPEAL No. 62 of 2026

SMT. SUSHILA DIXIT

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Saurabh Sunder - Advocate for Appellant.

Shri Anubhav Jain - Government Advocate for Respondents/State.

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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for appellant seeks leave to withdraw the appeal with liberty to approach the competent authority by way of an appeal as permitted by the learned Single Judge.

In view of the above, appeal is dismissed as withdrawn with the liberty as prayed for in terms of the liberty granted in paragraph 50 of the impugned order.

The interim protection granted by the learned Single Judge in paragraph 50 is extended for a further period of two weeks.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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